

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-101**  
IB-2414/ND/2019  
IA/2153/ND/2020

**IN THE MATTER OF:**

Argus Global Logistics Pvt Ltd

**Vs**

Stockflow Express Pvt Ltd

....Applicant

....Respondent

**SECTION**

U/s 9 IBC code 2016

Order delivered on 17.07.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

For the Respondent

: Mr. Alok Kaushik, IRP, Adv. Kumar Sumit, Adv. Chirag Gupta  
: Ms. Arveena Sharma for R-7, Mr. Dipender Chauhan for R-5, Mr.  
Nitesh Jain for R-4, Mr. Jatin S Sethi for R-6, Mr. Dhiraj for R-9 &  
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**ORDER**

**IA/2153/2020:-**

Ld. Counsel for the petitioner and Ld. Counsels for all the respondents except respondent no. 6 have put in appearance. Ld. Counsel for respondent no. 8 submitted that R-8 has already filed the reply and the same is on the record. Ld. Counsel for respondent no. 1 to 4, 5, 7, 9 & 10 seeks time to file reply. Prayer is allowed. Three weeks' time be granted to file the reply after serving advance copy of the same to the Ld. opposite counsels.

Thereafter, petitioner is directed to file the rejoinder within one week from the date of receipt of the reply. Let the same be filed after serving advance copy of the sam/e to the Ld. opposite counsels.



List the case & **IA/2153/2020**, after the receiving of the reply & rejoinder from the respective parties.

Sd/-

(K.K. VOHRA)  
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)